

KOTAK MAHINDRA BANK LIMITED
Registered Office: 27 BKC, C 27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office: Kotak Infinity, 5th Floor, Zone 3, Building No 21, Infinity IT Park,
Off Western Express Highway, General A K Vaidya Marg, Malad (East), Mumbai 400097.
Corporate Identity Number - L65110MH1985PLC038137. www.kotak.com

E - AUCTION CUM SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. (Notice is hereby given to the Public in general and in particular to the Borrower (s), Guarantor (s) and / or Mortgagor (s), that the below described immovable property(ies) mortgaged / charged to Kotak Mahindra Bank Limited ("Secured Creditor"), the Physical Possession of which has been taken by the Authorised Officer of the Secured Creditor on **25-09-2021**, will be sold through E-Auction on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", and "WHATEVER THERE IS BASIS"** on **16-03-2022**, for recovery of **Rs. 29,52,89,331.49 (Rupees Twenty Nine Crores Fifty Two Lakhs Eighty Nine Thousand Three Hundred Thirty One and paise Forty Nine Only)** as on **30-04-2019** together with further interest and other charges thereon at the contractual rates upon the footing of compound interest until payment/realization due to Kotak Mahindra Bank Limited, being the Secured Creditor, from the Borrower/s namely M/s. Union Chains & Jewellers Pvt Ltd (under Liquidation) and Mortgagor/s / Guarantor/s namely **Mr Rakesh Ganeshchand Sanghvi, Mr Mahendra Mishimal Sanghvi, Mrs Asha Mahendra Sanghvi, Mrs Mamta Rakesh Sanghvi, M/s Shanti Gems & Jewellery, Mr Kripesh M Sanghvi, Mr Jigar M Sanghvi & Mr Adarsh Sanghvi**.

The details / description of Immovable Properties put up for auction, the Reserve Price, the Earnest Money Deposit and the Auction Schedule are mentioned below:

Name of the Mortgagor/s	Details Of Immovable Property put for E - Auction	Last date for submission of online bid upto	Date & Time of E-Auction	Reserve Price (INR)	Earnest Money Deposit (EMD) (INR)
Mr Rakesh G Sanghvi and Mrs Mamta R Sanghvi	Property being Flat No 1402 admeasuring 1044 sqft carpet area on the 14th floor in the building known as Chaitiya belonging to Chaitiya Co-op Housing Society Ltd bearing Cadastral Survey No. 41'100, site, lying and being at Mazgaon division and assessed by the sessor and the Collector of Municipal Rates & taxes under E Ward No. 4792, 4796 - 98, 4799 (1), 4804 (1) (2) and Stree No 791, 792, 81, 83, 8599, 87, 89, 89A, 89B, 89C, Mazgaon Road.	15-03-2022 upto 04:00 pm	16-03-2022 between 01:00 pm to 02:00 pm	INR 3,42,00,000.00 (Rupees Three Crores Forty Two Lakhs Only)	INR 34,20,000.00 (Rupees Thirty Four Lakhs Twenty Thousand Only)

The undersigned may at his absolute discretion and on request from the prospective buyers, arrange for inspection of the said property on **08-03-2022 between 01.00 pm to 02.00 pm** through his authorised representative/agent.

Important Terms and Conditions:

- The E - Auction shall be conducted only through "On Line Electronic Bidding" through website <https://kotakbank.auctiontiger.net> on 16-03-2022 from 01.00 p.m. to 02.00 p.m. with unlimited extensions of 5 minutes duration each.
- For details about E-Auction, the intending bidders may contact M/s. E - Procurement Technologies Limited (Auction Tiger), Ahmedabad (Contact No. 079-35022182/149/160, Mob. +91-9265562821 & +91-9265562818) or Mr. Ramprasad-Mobile +91-9978591886, email id-ramprasad@auctiontiger.net/ support@auctiontiger.net.
- The intending bidders may visit the Bank's official website - <https://www.kotak.com/en/bank-auctions.html> for auction details and for the terms and conditions of sale.
- For detailed terms and conditions of auction sale, the bidders are advised to go through the portal <https://kotakbank.auctiontiger.net> and the said terms and conditions shall be binding on the bidders who participate in the bidding process.
- It is requested that the interested Bidders/ are required to generate the login ID and password from the portal <https://kotakbank.auctiontiger.net> before uploading the bid and other documents.
- The bid form has to be filled in the prescribed form and it to be submitted / uploaded online only along with KYC documents of the Bidders/ on the portal <https://kotakbank.auctiontiger.net> on or before 15-03-2022 upto 04.00 p.m. and the scanned copies of the duly filled and signed bid documents and KYCs of the Bidders/ should be sent by mail to pranay.bharucha@kotak.com and Vijaykumar.HariMenon@kotak.com. The Bidder shall write the subject of the email "For purchase of Property in the matter of "M/s Union Chains & Jewellers Pvt. Ltd."
- Prospective bidders may avail online training, for generating Login ID and password and for online bidding process etc., from M/s. E - Procurement Technologies Limited (Auction Tiger) on above mentioned contact numbers.
- Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT/FUND TRANSFER to the credit of Account No. 06410125272001, Kotak Mahindra Bank Ltd., Nariman Point Branch, Mumbai, IFSC Code: KKBK0000958, on or before 15-03-2022 upto 04:00 p.m. Any bid submitted without depositing the EMD amount shall stand automatically rejected. The EMD deposited by the proposed bidder shall not earn any interest.
- The bid price to be submitted shall be equal to and / or above the Reserve Price and during the bidding process, bidders who have submitted bids shall improve their further offers in multiples of INR 1,00,000.00 (Rupees One Lakh Only).
- In case any bid is placed within last 5 minutes of the closing time of the e-auction proceeding, the closing time shall automatically and immediately get extended by another 5 minutes.
- The successful bidder has to deposit 25% of the highest bid amount (including EMD already paid) immediately on closure of the e-auction sale proceedings or on the following working day in case business hours is closed on the day of E - Auction, in the mode stipulated as above. The balance 75% of the highest bid amount shall have to be deposited within 15 days from the date on which the acceptance /confirmation of sale is conveyed to such successful bidder or such extended period which shall be at the sole discretion of the Authorised Officer and within the provisions of SARFAESI Act, 2002 and the Security Interest Rules, 2002.
- The highest bidder will not have any right and title upon the property until the Sale Certificate is issued in his favour subject to realisation of entire Auction Price and other incidental expenses. Sale shall be subject to terms and conditions of E - Auction and confirmation by the Secured Creditor to that effect.
- If the successful bidder fails to deposit the entire bid / auction amount, the amount already deposited by the successful bidder shall be forfeited and the defaulting bidder shall neither have claim on the property nor on the amounts deposited. The Authorised Officer shall be free to exercise any one or more rights available to him in terms of the provisions of SARFAESI Act, 2002 and the Security Interest Rules, 2002, in respect of the auction property/ies.
- On receipt of the entire sale consideration within the stipulated period as mentioned above, the Authorised Officer shall issue the Sale Certificate, the sale shall be completed thereafter, and Kotak Mahindra Bank Limited shall not entertain any claims.
- The sale certificate shall be issued in the same name in which the Bid is submitted. No request for inclusion/substitution in the sale certificate of names of any person(s) other than those mentioned in the bid shall be entertained.
- The EMD amount, to the unsuccessful bidder/s, shall be returned by Kotak Mahindra Bank Ltd, in their accounts by way of RTGS / NEFT / Funds Transfer, within 10 (Ten) working days and without any interest.
- The Authorised Officer shall have the absolute right to accept or reject a bid or postpone/cancel the notified E - Auction Sale without assigning any reason. In the event of postponement/cancellation of the E - Auction Sale after submission of the bids, EMD submitted by the bidders will be returned, without interest and in case the bids are rejected, Authorised Officer can negotiate with any of the bidders or other parties for sale of the property by private treaty.
- If any bidder intends to bid for more than 1 property under auction, then the bidders has to submit separate bids for each of the properties by following the process as mentioned above.
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer / Secured Creditor, but the Authorised Officer / Secured Creditor shall not be answerable for any error, misstatement or omission in this proclamation.
- Any other encumbrances are not known to the Bank. The Authorised Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of property Auctioned. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
- All statutory dues/ other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
- All outgoings charges i.e. Municipal Taxes, Maintenance/Society charges, Electricity and Water charges and any other dues or taxes including transfer charges / fees in respect of the property put for Auction-cum-Sale under the present notice shall be paid by the successful Bidder/Purchaser solely.
- All other incidental charges (including but not limited to security charges or maintenance charges for preservation of the property under the present auction) will be borne solely by the highest bidder from the date of issuance of Certificate of Sale, which will have to be cleared / reimbursed to the Bank before registration of the Certificate of Sale. However at the sole discretion of the Authorised Officer, any just and reasonable delay will be considered for exemption, without setting any precedent for future.
- As per Section 194-A of the Income Tax Act, 1961, TDS @ 1% shall be applicable on the sale proceeds if the sale consideration is Rs. 50,00,000.00 (Rupees Fifty Lakhs only) and above. The Successful bidder/purchaser shall deduct 1% TDS in favour of Kotak Mahindra Bank Ltd., from the sale price and deposit the same with Income Tax Department and submit challan evidencing the deposit of TDS and Form 26BDB/ TDS Certificate to Kotak Mahindra Bank Ltd.
- Sale will strictly be on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" on the terms and conditions as mentioned herein, however the Authorised Officer shall have the absolute discretionary right to change or vary any of the terms and conditions. The bidders are advised to make their own independent inquiries regarding any encumbrances, Search in Sub-Registrar Office and Revenue Records and Municipal Records and any administrative Government records relating to the concerned Property and shall satisfy themselves regarding the nature and description of the property, condition, any encumbrances, lien, charge, statutory dues, etc. before submitting the bid for the concerned Property.
- If the dues of the bank together with all costs, charges and expenses incurred by them or part thereof as may be acceptable to the bank are tendered by/on behalf of the Borrower/s/Guarantor/s/Mortgagor/s, at any time on or before the date fixed for sale, the auction / sale of asset may be cancelled. The Authorised Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/ adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
- The bidders shall be deemed to have read and understood the terms and conditions of the sale and shall abide by the said terms and conditions.
- The bidders should ensure proper internet connectivity; power back up etc., The Bank shall not be liable for any disruption due to internet failure, power failure, or technical reasons or reasons / contingencies affecting the E-Auction proceedings.
- Kotak Mahindra Bank Limited or its employees will not be liable for any claims from any person in respect of the property/ies put for sale.
- The present notice is also uploaded on the Bank's official website i.e. www.kotak.com and interested parties can visit the same also.
- For further details kindly contact Authorised Officer Mr. Pranay Bharucha (Mobile no. +91-7045928097) and Mr. Vijay Menon (Mobile No. +918291989137).

STATUTORY 15 DAYS SALE NOTICE UNDER RULES 6(2), 8(6), 8(7) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 The borrower/guarantors/mortgagors are hereby notified to discharge the liability in full and pay the dues as mentioned above along with up to date interest and expenses with in fifteen days from the date of this notice failing which the "Secured Asset" (mentioned above) will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity.

Place: Mumbai
Date: 01-03-2022

For Kotak Mahindra Bank Ltd,
Sd/- Authorised Officer



IMAGINE PANAJI SMART CITY DEVELOPMENT LIMITED
(A Government of Goa Undertaking)
1st Floor, Adil Shah Palace, Old Secretariat, Panaji, Goa-403 001, Tel. : +91-832-222-0440, Email : office@imaginepanaji.com, Website : www.imaginepanaji.com



Smart City
MISSION TRANSFORMING INDIA

TENDER NOTICE (ELECTRONIC MODE ONLY)

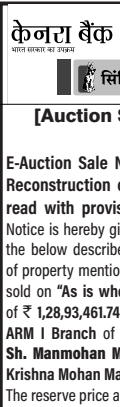
No.IPSCDL/IT/SC/Bandwidth/2021-2022/1026 Date : 28/02/2022

IPSCDL invites online bids from reputed Internet Service Provider (ISP) of Class-A/Class-B for the work of "Internet Leased Line Connectivity for Goa Intelligent City Management System for Panaji-DC & DR (Retender)"

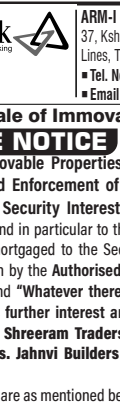
Interested ISP may register and then download the Tender Documents and Detailed Tender Notice from the website <https://eprocure.goa.gov.in>.

The last date of submission of bids shall be 15th March, 2022.

DI/Advt/1913/2022 MANAGING DIRECTOR & CEO



केनरा बैंक Canara Bank
सिंडिकेट सिंडिकेट
[Auction Sale Notice for Sale of Immovable Property(ies)]



ARM-1 BRANCH, MUMBAI
37, Kshatralaya, Opp. Patkar Hall, New Marine Lines, Thackersey Marg, Mumbai-400 020
Tel. No. (022) 2206 5425 / 30, 2206 5438
Email : cb2360@canarabank.com

[Auction Sale Notice for Sale of Immovable Property(ies)]

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to public in general and in particular to the Borrower and Guarantors that the below described immovable property mortgaged to the Secured Creditors, the Possession of property mentioned below has been taken by the Authorised Officer of Canara Bank will be sold on "As is where is", "As is what is", and "Whatever there is" on 30.03.2022 for recovery of ₹ 1,28,93,461.74 (as on 30.03.2022) plus further interest and cost from 31.03.2022 due to ARM-1 Branch of Canara Bank from M/s. Shreeram Traders represented by its Proprietor **Sh. Manmohan Mahto** and Guarantor **M/s. Jahnvi Builders & Developers Ltd.** (Prop. Sh. Krishna Mohan Mahto).

The reserve price and Earnest money deposit are as mentioned below:

Property Details	Reserve Price (in ₹)	Earnest Money Deposit (in ₹)
Shop No. 3 & 4, Ground Floor, Radha Krishna Apartment, House No.1191, Village : Morbhi, Plot No. 33, Sector 19, Kharghar, Navi Mumbai-410 210, MH.	₹ 1,16,00,000/- (Rs. One Crore Sixteen Lakhs Only)	₹ 11,60,000/- (Rs. Eleven Lakhs Sixty Thousand Only)

The Earnest Money Deposit shall be deposited on or before 25.03.2022 by 5.00 P. M. The property can be inspected, with Prior Appointment with Authorised Officer. EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorised Officer, Canara Bank, ARM Branch, Mumbai, OR shall be deposited through RTGS / NEFT / Fund Transfer to credit of account of Canara Bank, ARM Branch, Mumbai A/c No. 1389296000002, IFSC Code: CNRB0001389 on or before 25.03.2022, 5.00 P. M. For detailed terms and conditions of the sale please refer the Link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Paritosh Kumar, Authorised Officer, ARM-1 Branch of Canara Bank, Mob. No. 8828328297, Tel. No. 22-22065425 / 30 / 38, during office hours on any working day.

Date : 24.02.2022
Place : Mumbai
To,
M/s. Shree Ram Traders (Borrowers),
Shop No.1 & 2, House No.18, Sector 5 A, Karanjade, Panvel, Mumbai
M/s. Jahnvi Builders & Developers Prop. Mr. Krishna Mohan S. Mahto
Shop No. 3 & 4, Ground Floor, Radha Krishna Apartment, House No. 1191, Village Morbhi, Plot No. 33, Sector No. 19, Kharghar, Navi Mumbai.
Mr. Manmohan Sitaram Mahto,
Flat No. 101, 1st Floor, Shree Samarth CHS. Ltd., Plot No. 119, Sector No. 11, Koparkhaine, Navi Mumbai-400 709.
Mr. Krishna Mohan S. Mahto,
Flat No. 101, Anmol Heera CHS. Ltd., Sector 28, Nerul, Navi Mumbai-400 706.

Sd/-
Authorised Officer,
Canara Bank

क्र.	संपत्ति का विवरण	अनारक्षित वर्ग हेतु उपलब्ध संपत्ति	अनुसूचित जाति वर्ग हेतुअनारक्षित संपत्ति	अनुसूचित जनजाति हेतु अरक्षित संपत्ति	कुल एरिया (वर्ग.मी.)	भूखण्ड का अपसेट मूल्य (रु. लाख)	धरोहर राशि मूल्य (रु. लाख)	आवेदन शुल्क (रुपये/सहित)
1.	व्यवसायिक भूखण्ड	C-01	-	-	250.71	105.90	15.89	1180/-
2.	व्यवसायिक भूखण्ड	-	-	C-02 , C-04	253.81	107.21	16.08	1180/-
3.	व्यवसायिक भूखण्ड	-	C-03	-	253.43	107.05	16.06	1180/-
4.	व्यवसायिक भूखण्ड	C-05 , C-06	-	-	254.20	107.37	16.11	1180/-
5.	व्यवसायिक भूखण्ड	C-07	-	-	254.59	107.54	16.13	1180/-
6.	व्यवसायिक भूखण्ड	C-08	-	-	252.26	106.55	15.98	1180/-
7.	व्यवसायिक भूखण्ड	C-07A	-	-	530.88	224.24	33.64	1180/-
8.	व्यवसायिक भूखण्ड	C-08A	-	-	391.76	165.48	24.82	1180/-

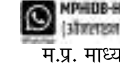
नियम एवं शर्तें :- (1) अनारक्षित वर्ग में प्रस्ताव प्रस्तुत करने वाले आवेदकों को संबंधित श्रेणी का जाति प्रमाण पत्र ऑफर खुलने की नियत दिनांक से एक दिन पूर्व तक संभागीय कार्यालय में सत्यापन कराना अनिवार्य है। (2) सत्यापन नहीं कराये जाने की स्थिति में प्राप्त प्रस्ताव अस्वीकार किया जावेगा जिसके लिये मण्डल की कोई ज़ाबतदारी नहीं होगी। (3) समस्त अस्वीकृत प्रस्तावों की धरोहर राशि 15 दिनों में बिना कटौती एवं बिना ब्याज के आवेदन में अंकित बैंक अकाउंट में लौटाई जावेगी। आवेदन फार्म की राशि वापसी योग्य नहीं है। (4) प्रस्ताव प्रस्तुत करने के उपरान्त निस्सीकरण हेतु आवेदन प्रस्तुत करने पर 50 प्रतिशत धरोहर राशि राजस्व कर शेष राशि वापस की जावेगी। (5) स्वीकृत ऑफर मूल्य के अतिरिक्त भूमि, लीज रेंट, बाह्य सेवा संधारण शुल्क (कॉर्पस फण्ड), दस्तावेज शुल्क तथा शासन को देय अन्य प्रभार आदि शुल्क से देय होंगे। (6) आवेदन एवं धरोहर राशि आनलाइन RTGS से जमा होगी। ऑफर आदेश डी. रजिस्टर्ड मोबाइल पर प्राप्त होगा। (7) राशि रु. 50.00 लाख से अधिक की संपत्ति में प्रस्तुत ऑफर राशि अन्य शुल्क सहित 3 क्रिश्चों में ब्याज सहित एक वर्ष की अवधि में जमा कराने की सुविधा। (8) आयकर अधिनियम अनुसार टी.डी.एस. नियम लागू। मण्डल को जमा की जाने वाली राशि पर टी.डी.एस. की राशि शासन को देय होगी। (9) वेबसाइट www.mphousing.in/ www.mponline.gov.in एम.पी. ऑनलाइन क्रियोजक पर सुविधा उपलब्ध। (10) मण्डल/शासन के नियम, शर्तें बंधनकारी रहेगी। बिड प्रस्तुत करने की अंतिम तिथि 30.03.2022 एवं ऑफर दिनांक 31.03.2022 को अपराह्न 03.00 बजे खोला जायेगा।

संपर्क : सजय अग्रवाल (संपदा अधिकारी) मो. 8826644908, आर.के. मिश्रा (संपदा प्रबंधक) मो. 8878666680, एस.एस. रघुवंशी (सहायक यंत्री) मो. 9669751517, संतोष जायसवाल (उपयंत्री) मो. 9406831875, M.P.Online Help Line 0755-6720200

कार्यालय का पता :- कार्यालय संपदा अधिकारी प्रखेत्र इंदौर शॉपिंग कॉम्प्लेक्स ए.बी. रोड इंदौर।

Visit us : www.mphousing.in

 न.प्र. माध्यम /103835/2022



मराठी मनाव आवज
नवशक्ति
www.navshakti.co.in

PUBLIC NOTICE

NOTICE is hereby given to the public at large that our client **MR. ASHOK KUMAR RANA** has lost / misplaced the Original Allotment Letter issued by Udharam Builders in favour of Shri Madhukar Walawakar and Original Agreement executed between Shri Madhukar Walawakar and Mr. Ashok Kumar Rana, by virtue of which Mr. Ashok Kumar Rana is entitled to use, occupy, possess and enjoy the undementioned Premises.

Any person/s or Financial Institution having any claim to the undementioned Premises and/or any part thereof either by way of Sale, Agreement, Contract, Gift, Lease, Mortgage, Charge, Lien, legal heirship and/or possession/custody of Original Agreement/s and/or Share Certificate/s etc., or in any other manner whatsoever is/are required to make the same known in writing, alongwith certified true copies of documentary proof, to the undersigned, having their office at 40-A, Gokul Arcade, Ground Floor, Subhash Road, Vile Parle (East), Mumbai - 400 057, within fourteen (14) days from the date hereof, failing which the claim/s of such person(s), will be deemed to have waived and/or abandoned.

THE SCHEDULE ABOVE REFERRED TO: 5 fully paid up shares of Rs. 50/- each bearing share distinctive nos. 391 to 395 (both inclusive) under Share Certificate No. 78 dated 30th June, 1975 and 5 fully paid up shares of Rs.50/- each bearing share distinctive nos. Supp-110 to Supp-114 (both inclusive) under Share Certificate No. 1024 dated 20th August, 2013 issued by "EFF Jumbo Darshan Co-operative Housing Society Limited", alongwith the consequential benefit arising out of the said shares including the right to use, enjoy, occupy and possess. Flat No. F-1/109 admeasuring 490 sq. ft. (carpet area) i.e. 54.62 sq. mtrs. (built up area) on the 1st floor in the F-1 Wing of the building known as "EFF Jumbo Darshan" constructed on the land bearing C.T.S. Nos. 102, 102/1, of Village Gundavali, Taluka Andheri, in the Registration District and Sub-District of Mumbai Suburban lying, being and situate at Plot No. F, Jiva Mahale Marg, Andheri (East), Mumbai - 400 069 ("THE SAID PREMISES").

Dated this 1st day of March, 2022.

Sd/-
JURISPEAK
(Advocates & Consultants)
Advocates for Mr. Ashok Kumar Rana



BORVILI HOUSING AND PERSONAL FINANCE BRANCH
B-10/11, Patel Shopping Centre, Chandavarkar Lane, Borvili (W), Mumbai - 400 092.
Ph: 022-28924633 / 28925009, Fax: 28937092
Email: borviliHsg.Mumbai@northofbankofindia.co.in



Bank of India BOI
Relationship beyond banking

Appendix IV
POSSESSION NOTICE
[Rule-8 (1)]
(For Immovable Property)

Whereas,
The undersigned being the Authorised Officer of the **Bank of India**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **05.09.2019** calling upon borrower / mortgagor / guarantor, **Mrs. Shakuntala Mariya Kushalkar and Mr. Mahesh Mariya Kushalkar** to repay the aggregate amount mentioned in the said Notice being **Rs. 35,52,000.00 (Rupees Thirty Five Lakh Fifty Two Thousand Only)** (contractual dues up to the date of notice) with further interest thereon @9.4% p.a. compounded with monthly rests, and all costs, charges and expenses incurred and to be incurred thereon within 60 days from the date of receipt of the said notice.

The borrower / mortgagor / guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **25th day of February** of the year **2022**.

The borrower / mortgagor / guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India, Borvili Housing and Personal Finance Branch** for an amount of **Rs. 35,52,000.00 (Rupees Thirty Five Lakh Fifty Two Thousand Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
174/1392, Sukh Shanti CHSL, Motilal Nagar No.1, Goregaon (West), Mumbai - 400104.
Sd/- Authorised Officer Bank of India
Date: 25-02-2022 Place: Goregaon (W)

LARSEN & TOUBRO LIMITED NOTICE

Notice is hereby given that Share Certificate(s) bearing following distinctive numbers have been reported lost or mislaid and the Members have applied to the Company for issue of duplicate Certificate(s). Any person who has a claim in respect of the said shares should write to our Registrar, M/s. KFin Technologies Private Limited Selenium Tower B, Plot 31-32, Gachibowli, Nanakramuguda Financial District, Hyderabad-500032 within fifteen days from the date of publication of this notice

Folio No. Names of the registered holder, No of Shares, Certificate No. Distinctive Nos.From-To) 164338, ILA TARUN PARKH, TARUN HIRALAL PARKH, 76, 485820, 623295724-623295799 # 03665861, CHANDRAPRAKASH SHARMA, VIRENDRA PRAKASH SHARMA, 100 8874, 191710, 320333, 416106-416130, 140290970-140290994, 574323928-574323977 # 03665879, PRATIMA C SHARMA, VIRENDRAPRAKASH SHARMA, 100, 8875, 191711, 320334, 416131-416155, 140290995-140291019, 574323978-574324027 # 74002374, VIJAYKUMAR AMRUTAL TRIVEDI, AJIT KUMAR AMRUTAL TRIVEDI, 80, 381429, 471151, 580833581-580833620, 621461945-621461984 10870945, S KALYANI, 50, 450215, 619063831-619063880 # 74814158, KHADER NAWAZ KHAN, 200, 32581, 272142, 385057, 7367332-7367381, 144704773-144704822, 581155353-581155452 # 07807953, H R VUJAYALAKSHMI, 50, 450216, 619063881-619063930 # 07190999, P SATYAWATI, 150, 228003, 447024, 141975060-141975109, 618775223-618775322 # 04556143, VINOD KUMAR SRIVASTAVA, 187, 331988, 1331469, 575325269-575325933, 1392074150-1392074211 # '05040507, SARITA SHARMA, 200, 39634, 213119, 337944, 1817068-1817117, 141241660-141241709, 575834423-575834522 # 03804631, ATANU CHOWDHURY, ALPANA CHOWDHURY, 200, 426003, 617004219-617004418 # 05989191, NARMADA BEN THAKORBHAI SAILOR, 100, 49320, 219242, 442028, 2311394-2311418, 141546933-141546957, 618325412-618325461 # 07079117, MEENA MULCHANDANI, ARJUN MULCHANDANI, 25, 61498, 2909889-2909913 # 06816517, SHYAM PAUL DOSUA, JULIO CARIDADE DOSUA, 75, 58352, 445397, 2752559-27525583, 618630194-618630243 # 04279344, UMA AGARWAL, 75, 431206, 1378342, 617423038-617423087, 1398783752-1398783776 # 04905067, MOHAN L A AGARWAL, 200, 211421, 1380084, 141164480-141164529, 139901510-1399015299 # 73438365, RAJEEV LAKHANPAL, 150, 1325020, 1391299506-1391299655 # M89802, MKKALASA, 163574, 9700596-9700645 # 04411544, NILKANT GANESH LAAD, 250, 432499, 617529947-617530196 # 70918366, MR ANUPAM MITRA, 835, 1362514, 1396655954-1396656328 # 76502463, KHEMCHAND P OSWAL, 150, 392553, 582361411-582361586 # 74419593, ASHOK KOHLI, 50, 472535, 621573703-621573752 # 09219331, CHAYA M MUDEBHAHAL, ANIL M MUDEBHAHAL, 50, 862388, 243521, 4182737-4182761, 142777721-142777745 #

for LARSEN & TOUBRO LIMITED
SIVARAM NAIR A
Company Secretary
F3939

Place: Mumbai
Date: 01-03-2022

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF BIRLADP CARPETS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of Corporate Debtor	BirladDP Carpets Private Limited
2 Date of incorporation of corporate debtor	21/07/2006
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17222MH2006PTC163226
5 Address of the registered office and principal office (if any) of corporate debtor	1st Floor, Dalmal House, J B Marg, Nariman Point, Mumbai - 400021
6 Insolvency commencement date in respect of corporate debtor	17/02/2022 (As per NCLT Order dated 17/2/2022 in CP(IB)-4132/MB/2019)
7 Estimated date of closure of insolvency resolution process	16/08/2022 (180 days from the Insolvency Commencement Date)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Bagri Regn No.: IBBI/IPA-001/IP-P00789/2017-18/11344
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: Octacrest Complex, Wing - E, Flat No 1401, Lokhandwala Township, Kandivali (East), Mumbai - 400101 Email id:ravibagri@yahoo.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: Octacrest Complex, Wing - E, Flat No 1401, Lokhandwala Township, Kandivali (East), Mumbai - 400101 Email id:ravibagri@yahoo.com / birladpcarpets.cirp@gmail.com